

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1118 of 1996

Date of Order : 25.9.1996

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Dr.B.C.Sarma, Administrative Member.

PALLAB KANTI CHATTOPADHYAY & ANOTHER
Vs.

UNION OF INDIA & ORS.
(N.A.T.M.O.)

For the applicants : Mr. M.P.Rai, counsel.

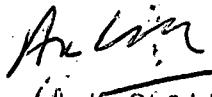
For the respondents: Mr.S.K.Dutta, counsel (For Res.2 and 3).

ORDER

Heard 1d.counsel for both the parties.

2. 1d.counsel for the applicants states that the applicants had received the interview letter and duly appeared before the U.P.S.C. and at present, they have no grievance on that score. In the circumstances, he does not press this application, except that there may be an order for payment of TA/DA to the applicants.
3. On perusal of the order dated 11.9.1996, we find that it was recorded that the applicants shall not be entitled to any TA/DA expenses for appearing in such interview till further orders. Under the circumstances, we consider that this interim order ~~does~~ not stand in the way of granting such TA/DA, which may be admissible to the applicants, under the rules.
4. The application is accordingly treated to be disposed of as withdrawn. No order is made as to costs.


B.C.Sarma)
Administrative Member


(A.K.Chatterjee)
Vice-Chairman